

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**

Petition No.143/2006

In the matter of

Petition under Section 79(1) (f) of the Electricity Act, 2003.

And in the matter of

Indraprastha Power Generation Company Limited

..Petitioner

Vs

Haryana Vidyut Prasaran Nigam Limited, Panchkula

..Respondent

The following were present:

1. Shri M. G. Ramchandran, Advocate, IPGCL
2. Shri A.K.Tandon, HVPNL
3. Shri Raghubir Sharan, Advocate, HVPNL

**ORDER
(DATE OF HEARING: 13.2.2007)**

The petition has been filed under clause (f) of sub-section (1) of Section 79 of the Electricity Act, 2003 for adjudication of the dispute arising out of the petitioner's claims for outstanding O & M expenses and variable charges.

2. Heard the learned counsel for the parties.

3. It has been stated that the parties are in the process of negotiating for amicable settlement of the dispute. Learned counsel have requested for adjournment for two months.

4. At the joint request of the learned counsel for the parties, adjourned to 24.4.2007.

**sd-/
(BHANU BHUSHAN)
MEMBER**

**sd-/
(ASHOK BASU)
CHAIRPERSON**

New Delhi dated the 13th February, 2007